REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore— 560 038.

Dated: 1717187

APPLICATION NOS 2 & 24

/8**7** (F

W.P.No.

APPLICANT

To

Shri Anwar Basha

Vs

RES PONDENTS

The Divisional Manager, South Central Rly, Hubli & 2 Ors

1. Shri Anwar Beshe Ticket Collector South Central Railway Gadag

Dharwad District

Shri A.S. Mensinkai
 Advocate
 No. 1, Parakalamutt Building
 Tank Bund Road
 Bangalore - 560 009

- 3. The Divisional Manager
 South Central Reilway
 Divisional Office
 Hubli
 Dist. Dharwad
- 4. The Divisional Personnel Officer
 South Central Railways
 Hubli Division
 Hubli
 Dist. Dharwad

- 5. Shri A.J. Fernandish
 Ticket Collector
 South Central Railway
 Hospet Division
 Hospet
 Bellary District
- 6. Shri K.V. Lekshmanachar Advocate No. 4, 5th Block Briand Square Police Quarters Mysora Road Bengalore - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STATE/

_ 11-12-87

PO Chulled of DEPUTY REGISTRAR

(JUDICIAL)

Encl: as above.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

Dated the 11th day of December, 1987

Present

THE HON'ELE SHRI L.H.A. REGO .. MEMBER(A)

THE HON'BLE SHRI CH.RAMAKRISHNA RAO .. MEMBER(J)

APPLICATION NO.2 OF 1987 (F) C/W APPLICATION NO.24 OF 1987(F)

Anwar Basha S/o Babajan, Major, Ticket Collector, South Central Railway, Gadag, Dharwad Dist. (Karnataka State)

Applicant.

(By Shri A.S. Mensinkai, Advocate for applicant)

-vs.-

- The Divisional Manager, South Central Railway, Divisional Office, Hubli, Dist.Dharwad.
- 2. The Divisional Personnel-Officer, South Central Railways, Hubli Division, Hubli, Dharwad Dist.
- 3. A.J.Fernandish,
 Ticket Collector,
 South Central Railway,
 Hospet Division, Hospet,
 Bellary Dist.

Respondents.

(By Shri K.V.Lakshmanachar, Advocate for respondents)



(25)

The applications coming on for hearing this day, HQN'BLE SHRI L.H.A.REGO, MEMBER(A), made the following:

ORDER

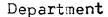
In these two applications viz., Applications

2 and 24 of 1987 (abbreviated as A-2 and A-24 respectively, for ease of reference) filed under Section 19

of the Administrative Tribunals Act, 1985, which are inter-connected and therefore, we propose to dispose them of by a common order, the applicant prays that the impugned orders dated 30-9-1986 and 29-12-1969(Annexure-'B' in A-2 and A-24 respectively) passed by Respondent(R)

2, reverting him to his substantive post/parent post in Class IV, be set aside.

- The following is the background to this case. The applicant entered service in Commercial Department of the South Central Railway (SCRly.for short) at Hubli as a Luggage Porter on 30-8-1974 on a monthly pay of Rs.196/- in Class III, in the pay scale of Rs.196-232(RS). He was promoted as a Ticket Collector ('TC' for short) purely on an ad hoc basis, with effect from 11-12-1981 (Annexure-A in both applications) on condition, that this promotion would hot confer on him, any claim for seniority, confirmation and continuance in this grade.
- 3. In the promotional cadre of TCs, one third (33 1/3%) of the posts are filled in, by inviting volunteers from Group 'D' staff, of the Commercial







Department of the SCRly. The applicant, along with others accordingly offered himself for the post of TC, to qualify for which, he appeared both for the written test as well as the <u>viva voce</u>. However, he could not be empanelled for selection to the post of TC, as he was not sufficiently senior.

- 4. The applicant was promoted in the meanwhile on an <u>ad hoc</u> basis, as an interim arrangement, against the quota earmarked for the direct recruits. He was continued in this capacity till October 1986. The applicant is said to have appeared in 1982-83 and again in 1985-86 for regular selection to the grade of TC but without success.
- 5. A panel of 18 Class IV candidates held eligible for regular promotion to Class III was published on 23-9-1986 by 3-2, after completing the due process of selection. Consequently, the applicant, who was appointed as TC in Class III, purely on an <u>ad hoc</u> basis had to be reverted to make room for the candidates regularly promoted as above. As a result, the applicant was first reverted by R2 from the post of TC in Class III to his substantive post in Class IV on 29-9-1986(Annexure-B in A2). This order of reversion was served on him on 1-11-1986 and was given effect to from the same date.
- 6. However, the applicant was again promoted by R2 among others, as TC in Class III in the pay scale of





(37)

Rs.260-400(RS), on 22-10-1986, purely on an <u>ad hoc</u> basis, as a stop-gap arrangement, till the regular candidates joined. He was again reverted by R-2, on 29-12-1986 (Annexure-B in A-24), to accommodate the candidates regularly selected, after empanelment and undergoing the prescribed training course. The above order of reversion was served on the applicant on 15-1-1987 and took effect from that date.

- The applicant has approached this Tribunal through two separate applications, as a sequel to the above impugned orders of reversion, alleging that while R3 who is junior to him, has been regularly appointed as TC on promotion and continued in that post, he has been reverted. R1 and 2 have filed their replies thereto, which are substantially similar. R-3 too has filed a reply.
- 8. Shri A.S.Mensinkai, learned Counsel for the applicant in both these applications contends, that the applicant has been reverted from the post of TC, without assigning any reason, after having served for as long as 4 years and nine months in that post, while R3 who entered service on 1-3-1975 and is therefore junior to him and besides, is not qualified (being in the Operation and not in the Commercial Department, as required) has been in flagrant discrimination, continued in that post; that R-3 nowhere appears in the pertinent







Seniority List of Class III employees in the Commercial Department of the SCRly; thus, his seniority is indeterminate and therefore, he cannot be deemed as senior to the applicant; that the applicant was directed by R2 on 7-4-1981, to attend the Promotional Course for TCs for a period of 45 days from 4-5-1981; that taking all these facts into account, his client should not have been reverted from the post of TC, in preference to R-3.

- Shri K.V.Laxmanachar, learned Counsel for R-1 and R-2, denies that R-3 is junior to the applicant as claimed by Shri Mensinkai, as he had entered service in the SCRly on 1-3-1973 (and not on 1-3-1975 as misstated by Shri Mensinkai) whereas the applicant entered service on 30-8-1974. He further clarified that R-3 was selected for the post of TC in Class III, in the pay scale of Rs.260-400(RS), by virtue of his seniority in Class IV as compared to the applicant and was promoted to that post on a regular basis. He contends. that R-3 was serving in the Commercial Department of the SC Rly, at the time he was selected and promoted as TC in Class III and was thus qualified for this post. states, that the applicant could not be appointed as a regular TC in like manner as R3, as he was not adequately senior for empanelment.
- 10. As regards the contention of Shri Mensinkai that R-3 did not appear in the pertinent Seniority List, and therefore his seniority was not determinete, Shri Laxmanachar concedes, that omission of R3 from the Seniority



List

was an inadvertent error and on enquiry by us

clarified that the Seniority List was still

provisional.

11. We have carefully examined the rival contentions and the material placed before us. Though prima facie R3 appears to be senior to the applicant by virtue of his earlier date of entry in service, namely 1-3-1973 in the S.C.Rly. as compared to 30-8-1974 of the applicant, presuming that he entered service in an identical cadre as that of the applicant in the Commercial Department, the question of seniority needs to be determined and settled, though the wellestablished and recognised procedure of first circulating a provisional Seniority List to all concerned and finalising the same after affording reasonable opportunity to them to represent their grievance if any, thereon. This does not appear to have been done in the instant case. Shri Laxmanachar produced before us a copy of the Provisional Seniority List of Class III staff, in the pay scale of Rs.196-232(RS), in the Commercial Department of the S.C.Rly. drawn up as upto 1979. He admits that the name of R-3 did not appear therein, but could not explain this omission, as also could not clarify, as to whether R3 entered service in the S.C.Rly in the same cadre, as the applicant in the Commercial Department.





- Where a person is appointed to a higher post 12. in an officiating capacity, he does not acquire any legal right [(1966) SC (CA 1420/1966) STATE OF MYSORE Vs. NARAYANAPPA7 to hold that post.for any period whatsoever and accordingly, there is no reduction in rank, within the meaning of Article 311(2), if he is merely reverted to his substantive post (1958 SC 36 -PARSHOTTAM DINGRA v. UNION OF INDIA). In this case, however though the applicant was reverted from an ad hoc promotion to the post of TC, his Counsel contends, that R-3 who was junior to his client and who was not qualified for promotion as TC (as he was working in the Operation and not in the Commercial Department as was the requirement) could not have been regularly promoted as TC and continued in that post, while his client was reverted to his substantive post.
- employees in the Commercial Department of the SC Rly, drawn up as A upto 1979, a copy of which is produced by Shri Laxmanachar, we notice, that the name of R-3 is conspicuously missing therein. It therefore raises a doubt, as to whether R-3 entered service in the Commercial Department of SC Rly. In the same post as the applicant and if not, on what basis, he was deemed senior to the applicant and considered eligible for regular appointment to the post of TC, if service in the Commercial Department is regarded as an essential pre-requisite.







- In our view the first pre-requisite to help 14. resolve this tangle, is to determine finally and at the earliest, the relative seniority of R-3 vis-a-vis the applicant in the Seniority List of Class IlI staff, in the pay scale of Rs.196-232(RS) in the Commercial Department of the SC Rly, which was the feeder cadre for the promotional post of TC. That done other criteria such as: successful completion of the tests, training course etc., prescribed for the post of TC, would need to be examined, for the purpose of empanelment and subsequent promotion to the post of TC. From the pleadings of β -1 and R-2, we notice, that the only impediment to the applicant not having been considered for empanelment and promotion to the post of TC, is that he was not sufficiently senior in the feeder cadre of Class III, in the pay scale of Rs.196-232(RS) in the Commercial Department of the SC Rly. The question of seniority of the applicant vis-a-vis 8-3, is inexplicit, for the reasons aforementioned.
- 15. In the light of the foregoing, we make the following order:
 - (i) We direct R-1 and R-2, to determine the seniority of the applicant at the relevant time, vis-a-vis R-3 in the Class III cadre, in the pay scale of 3s.196-232(RS) in the Commercial Department of the SC Rly. by finalising the Seniority List in that cadre at the earliest, as prescribed by the relevant rules and procedure.







- (ii) Having so determined the relative seniority of R3, vis-a-vis the applicant, their eligibility for empanelment in the cadre of TC in Class III, in the pay scale of Rs.260-400(RS) on a regular basis, with reference to the date from which R3 was regularly promoted in that cadre, be decided, according to the rules prevalent.
- (iii) If, as a result, the applicant is deemed to be senior to R3, his empanelment and subsequent promotion to the cadre of TC, on a regular basis, be regulated in the manner, as was done in the case of R3 (whom he would substitute) and the impugned orders dated 30-9-1986 and 29-12-1986 (Annexure-B in A-2 and A-24 respectively) will stand quashed to that extent, in so far as they relate to the applicant and R-3.
 - (iv) In consequence, the pay of the applicant would be notionally fixed to date, in the post of TC in Class III, granting him the increments due. This however, would not entitle the applicant to arrears of pay in the said post, for the period during which, he did not actually perform duty and shoulder higher responsibility in this post.







- (v) The promotion of R3 as TC in Class-III, in that event, for the period during which the applicant should have been promoted as TC in his place, should be treated as ad hoc and fortuitous.
- (vi) This order be complied with, within a period of 3 months from the date of receipt.
- (vii) The application is disposed of in these terms. No order as to costs.

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(Ch.RAMAKRISHNA RAO) MEMBER (J). Sal

(L.H.A. REGO) 11. Mil. 937 MEMBER(A)

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BANGALORE

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REGISTERED



CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated : 11 APR 1988

IA I IN	APPLICATION NOS	2 & 24	/ 87(F)
	W.P. NO.		

Applicant

Shri Anwar Basha To V/s

The Divisional Manager, South Central Rly, Hubli & 2 Ors

- Shri Anwar Basha
 Ticket Collector
 South Central Railway
 Gadag
 Dharwad District
- Shri A.S. Mensinkai
 Advocate
 No. 1, Parakalamutt Building
 Tank Bund Road
 Bangalore 560 009
- The Divisional Manager South Central Railway Divisional Office Hubli Dist. Dharwad

4. The Divisional Personnel Officer South Central Railway Hubli Division Hubli Dist. Dharwad

Respondent

- 5. Shri A.J. Fernandish Ticket Collector South Central Railway Hospet Division Hospet Bellary District
- 6. Shri K.V. Lakshmanachar Advocate No. 4, 5th Block Briand Square Police Quarters Mysore Road Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of CRDER/STAX/ANTEREMENT passed by this Tribunal in the above said application on 6-4-88

DEPUTY REGISTRAR
(JUDICIAL)

Encl : As above

In the Central Administrative Tribunal Bangalore Bench, Bangalore



ORDER SHEET

Application No.... 2 & 24 of 1987(F)

Applicant

Shri Anwar Basha

Respondent

Advocate for Applicant

A.S. Mensinkai

The Divisional Manager, South Central Railway, Hubli & 2 Ors

Advocate for Respondent

K.V. Lakshmanacher

Date

Office Notes

Orders of Tribunal

A.Nos. 2 & 24 OF 1987

(KSP)VC/(PS)M(A)

APRIL 6,1988.

ORDER ON I.A.NO.I - FOR EXTENSION OF TIME

In this application, the respondents have sought for extension of time by another three months either for obtaining an order of stay from the Supreme Court of India or for implementing the order made by this I.A.No.I Tribunal on 11-12-1987. is opposed by the applicant.

We are satisfied that the facts and circumstances stated by the deponent in his affidavit accompanying I.A.No.I justify us to extend the time sought for by the respondents. We, therefore, allow I.A.No.I and extend the time by another three months either for obtaining an order of stay from the Supreme Court or for implementing the order of the Supreme Court.

MEMBER(A)

VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL

TRUE COPY

BANGALORE



BEFOIR THE CENTRAL ADMINISTRATIVE TRIBUNAL, AT BANGALORE.

I.A. No. II

In

A. Nes. 2 & 24 of 1987.

Between:

The Divisional Railway Manager South Central Railway

Applicant

And

Anwer Basha Son of Babajan South Central Railway Gadag

Respondent

UNDER SECTION 151 OF THE CODE OF CIVIL PROCEDURE

The Applicant most respectfully prays that for the reasons stated in the accompanying affidavit, this Hon'ble Tribunal, may be pleased to grant further extension of time by three months for implementing the order passed by this Hon'ble Tribunal, on 11-12-1987, in the interest of justice.

PLACE: HUDER BANGALORE

Doted: 4/7/88.

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ADVOCATE FOR APPILLCANT.

(41).

BEFOIE THE CENTRAL ADMINISTRATIVE TRIBUNAL, AT BANGALORE

A. Nos. 2 & 24 of 1987

Between:

The Divisional Railway Manager South Central Railway Hubli

Applicant

And

Anwar Basha

Opponent

AFFIDAVIT

- I, V. Rajagopal son of P.S. Venkatarama Iyer, working as Additional Divisional Railway Manager, South Central Railway, Hubli, do hereby solemnly affirm and state on oath as follows:
- 1. I am the first Respondent in the Original application and the Applicant in the present Application.
- 2. The above original applications were disposed of by this Hon'ble Tribunal on 11-12-1937 by a common order, granting several reliefs and issuing several directions to the Respondent Nos.,1 & 2 to implement the same within a period of 3months from the date of receipt of the order. I submit that the order of this Honible Tribunal was received in my office on 28-12-1987. Thereafter, the matter was referred to the Headquarters Office for taking suitable action in the matter.
- 7. This Hon'ble Tribunal was pleased to extend the time for implementing the order on 6-4-37 by three months from that date.
- 4. Due to administrative reasons, and want of time, we have not been able to implement theorder in the stipulated time. We require another 3 months time to implement the order. Therefore, I have made this Application on behalf of Respondent Nos.1 & 2 in the original Application.

No. of corrections:

C. ntd....2.



J submit that the delay for not complying with the directions trans issued by this Hon'ble Tribunal in the above said case is unintentional, bonafide and for the reasons stated above.

WHEREFORE, I respectfully pray that this Hon'ble Tribunal, may be pleased to grant further extension of time by 3 months for complying the directions of this Hon'ble Tribunal, in the interest of justice.

Identified by me:

×D E P O N E N T

Advocate

'Sworn to before me'

Place: HUBLI

DATED: 30-6.88

No. of corrections:

copy

(49)

* CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated : 27 JUL 1988

IA	II	IN	APPLICATION NO.S.	2 & 24	/87(F
			W.P. NO.	Malika-Brakana yangka nayan samunayan sa ayayan samunayan	

V/s

Applicant(s)

Shri Anwar Basha

Τo

- Shri Anwar Basha Ticket Collector South Central Railway Gadag Dharwad District
- 2. Shri A.S. Mensinkai Advocate No. 1, Parakalamutt Building Tank Bund Road Bangalore - 560 009
- 3. The Divisional Manager
 South Central Railway
 Divisional Office
 Hubli
 Dharwad District

Respondent(s)

The Divisional Manager, South Central Railway, Hubli & 2 Ors

- 4. The Divisional Personnel Officer South Central Railway Hubli Division Hubli (Dharwad District)
- 5. Shri A.J. Fernandish Ticket Collector South Central Reilway Hospect Division Hospet Bellary District
- 6. Shri K.V. Lakshmanachar Railway Advocats No. 4, 5th Block Briand Square Police Quarters Mysore Road Bangelore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAXX/INTERSIXXERSER
passed by this Tribunal in the above said application(s) on 20-7-88

DEPUTY REGISTRAR
(JUDICIAL)

Encl : As above

In the Central Administrative Tribunal Bangalore Bench, Bangalore



ORDER SHEET

Applicant

Respondent

Anwar Basha

V/s

The Divisional Manager, South Central Rly Hubli & another

Advocate for Respondent

A.S. Mensinkai

Advocate for Applicant

K. V. Lakshmanachar

Date 20.7.1988 Office Notes

Orders of Tribunal

KSPVC/LHARM

Orders on IA No.2 - Application for extension of time

In this IA filed on 5.7.1988 the Respondents have sought for extension of time to comply with the various directions issued by this Tribunal on 11.12.1987. In the additional affidavit filed to day one Shri V. Rajagopal, who is working as Additional Divisional Railway Manager, has explained as to why further extension of time is required. We have perused the application and the additional affidavit. We are satisfied that the facts and circumstances stated in IA No.2 justify us to extend the time for implementing the order of this Tribunal dated 30.9.1988. We, therefore, allow IA No.2 in part and extend time till 30.9.1988 for implementing the order of this Tribunal.

TRUE COPY

CENTRAL ADMINISTRATIVE TRIDUNAN BANGALORE

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*** * *			1.109,
	4172-73/8		
•	D. NO.	Sec. I	V
	SUPREME COURT OF INEW DELHI	INDIA	()
	Dated 17th Januar	ry,1989.	
	From: The Assistant Registrar		-
	Supreme Court of India New Delhi		
	To 2. The Divisional South Central F	Manager,	
	1. The Registrar Plysic Street Street Divisional Office Central Administrative Tribunal at Bangalore.	ce Hubli,	
	3. The Divisional Personnal Manager,		
	South Central Railways, Hubli Division, Hubli, Dharwad District.		
	SPECIAL LEAVE PETITION NOS. 11670-71/1988 (Tribunal's Appln. Nos. 2/87(F) C/W.24/87	(F)	
	A.J.Feranancis Vs. The Divisional Manager South Central Railway & Ors. Responde	•	
	Sir,		
	In continuttion of this Registry's letter	of even	
	number dated 22nd November, 1988 . I am d	irected	
. ·	to forward herewith for your information and no	ecessa r y	
	action a certified copy of the		
	of this court: dated the 16th January, 1989	in	the `
•	matter above-mentioned.		
	Yours faith	hfully,	:
	ASSISTANT RE	GISTRAR	
J. ji			
opy of Sup	preme Count; order is		
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***	Sh. LHAR M (A)		
•	Sh. KHMC		
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Item No.

Court No.

Section

XIX

SUPREME COURI. RECORD OF PROCE IVA

Petition(s) For Special Leave To Appeal (Civil/Chimme, (

(From the judgment and order dated

of the High Court of

A.J. Feranandis

.. PETITIONER (S)

VERSUS

The Divn. Manager South Central

... RESPONDENT (S)

Rly. & Ors. (with appln.for stay)
46 4 89 : This/These petition (s) was/were called on for hearing today

CORAM:

Hon'ble Mr. Justice

M. M. Dutt.

T.K. Thommen Hon'ble Mr Justice

Hon'ble Mr. Justice

For the Petitioners:

Mm.K.R. Nagaraja, Adv.

Gertified to he true copy

Assiscant Regional (Judl.)

Sepreme Courte of India

Mr.P.P. Singh, Ame. Sushma Suri, Advs. For the Respondents :

UPON hearing counsel the Court made the following ORDER

Counter-affid vit shall be filed within three weeks from today and rejeinder, if any, will be filed within three weeks therelfter and themet er be placed for hearing after six weeks hence. Interim water to continue

(Vijay Kapur) Court Mastar

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALONE BENCH

	BANGALONE BENCH		
1. Th	e CA/TA/CCP No. of the Case a	ppealed:	A.Ne.2/87(F) and 24/87(F)
2. Nai	me of Parties:	•	Anneal artitumes and artitle
(a	riconsts//# ecremonier(s)	:	Anwar Basha
(D)	Respondent(s)	:	Divisional Manager,SC Rly, Hub
3. Nat	turé of case in brief	:	& anr Reversion to lower grade and
·			premeting a junior to higher post-premetional order of
*		•	junior challenged.
A AT.			•
pas pas	e of the Bench which sed the impugned orders	•	Bangalore Bench
5. Whe	ther the case was:-		
(a)	Allowed or disallowed	:	Allowed with directions
	Date of Order	:	11.12.87
(c)	Bench comprising of	:	Hon.Sh.Ch.Remekrishne Reo M(J)
			Hen.Sh.LHA.Rege M(A)
6. SLP/	Civil Appeal No.	:	SLPNe 11670-71/88 granted en
7. Part	ies name before the ble Supreme Court:-		17.7.89, CMP Nos 25197-98/88in CA Nos 2962-63/89
(a)	Applicant(s)/ Petitioner(s)	:	A.J.Fernandis (R-3 in DA)
(b)		•	The Dvl.Memager, SCRly,Hubli &d
(c)	Date of Interim Order	.	17.7.89
(a)	Nature of Order in brief (may contain the order if not too long)		Status que obtaining between t parties as en 17.7.89 is to continue until final disposal
		•	by the Supreme Court (Copy of SCSs order enclosed)
(e)	Whether operation of the order of the Tribunal stayed/restricted or	:	Status que to be maintair
•	modified.		as dired by the Supreme

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALOGE BENCH

- (5H)
- 1. The QA/TA/CCP No. of the Case appealed: A.Ne.2/87(F) and 24/87(F)
- Name of Parties:
 - (a) Applicant(s)/Petitioner(s)
- Anwar Basha

(b) Respondent(s)

Divisional Manager, SC Rly, Hubl:

3. Naturé of case in brief

- Reversien te lewer grade and premeting a junier te higher pest-premetienal erder ef
- 4. Name of the Bench which
- Bangelere Bench

junior challenged.

- 5. Whether the case was:- .
 - (a) Allowed or disallowed

passed the impugned orders

: Allawed with directions

(b) Date of Order

- 11.12.87
- (c) Bench comprising of

Hen.Sh.Ch.Remakrishna Ras M(J) Hon.Sh.LHA.Rege M(A)

6. SLP/Civil Appeal No.

- SLPNe 11670-71/88 granted en 17.7.89, CMP Nes 25197-98/88in CA Nes 2962-63/89
- 7. Parties name before the Hon'ble Supreme Court:-
- A.J.Farnandia (R-3 in DA)

(a) Applicant(s)/
Petitioner(s)

(b) Respondents

- The Dvl.Memager, SCRly,Hubli &o:
- (c) Date of Interim Order
- 17.7.89
- (d) Nature of Order in brief (may contain the order if not too long)
- Status que ebtaining between the parties as en 17.7.89 is to continue until final disposal by the Supreme Court.

 (Copy of SCSs order enclosed)
- (e) Whether operation of the order of the Tribunal stayed/restricted or modified.

Status que te be maintained as dired by the Supreme Court (Please rejer to earlier communications on the above maker)

Commercial complex(SDA). Indiranagar, Bangalore-560 038. Dated, the 2 2 AUG 1989

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH ****

File of A. No.

To

- 1. The Registrar, Central Administrative Tribunal, Principal Bench, Faridkot House, Copernicus Marg, NEW DELHI- 110001.
- The Registrar, 2. Central Administrative Tribunal, Calcutta Bench, CGO Complex, 234/4-AJC Bose Road, CALCUTTA-700020.
- 3. The Registrar, Central Administrative Tribunal, Bombay Bench, CGO Complex,(CBD), I Floor, Near Kankon Bhavan, NEW BOMBAY-400614.
- 4. The Registrar, Central Administrative Tribunal, Allahabad Bench, 23-A, Thorn Hill Road, ALLAHABAD-1.
- 5. The Registrar, Central Administrative Tribunal, Chandigarh Bench, SCO No.102-103, Sector-34 A, CHANDIGARH.
- 6. The Registrar, Central Administrative Tribunal, Guwahati Bench, Rajgarh Road, Off.Shillong Road, GUWAHATI-781005.
- The Registrar, Central Administrative Tribunal, Patna Bench, 88-A, Shri Krishna Nagar, PATNA-800001.
- 8. The Registrar, Central Administrative Tribunal, Ernakulam Bench, Kandomkulathy Towers, 5th Floor, M.G.Road. Ernakulam, COCHIN-682001.



- 9. The Registrar,
 Central Administrative Fribunal,
 Jabelpur Bench,
 Caravs Complex,
 15 Civil Lines,
 Jabalpur (MP),
- 10. The Registrar,
 Central Administrative Tribunal,
 Madras Bench,
 5th Floor, EVK Sampath Buildings,
 DPI Compound, College Road,
 MADRAS-600006.
- 11. The Registrer,
 Central Administrative Tribunal,
 Jodhpur Sench,
 C/o Rejesthen High Court,
 Jodhpur, RAJASTHAN.
- 12. The Registrar,
 Central Administrative Tribunal,
 Hyderabad Bench,
 6th Floor, New Insurance Building Complex,
 Tilak Road,
 HYDERABAD.
- 13. The Registrer,
 Central Administrative Tribunal,
 Ahmedabid Bench,
 Nevrang Pura,
 Near Serder Petel Colony,
 Usmanpura, AHMEDABAD.
- 14. The Segistrar.
 Central Administrative Tribunal,
 Cuttak Bench,
 Dolmandi,
 CUTTACK-753001.

Sir,

With reference to Principal Bench's circular No.14/1/89-JA/2719 dt.20-3-89. I am forwarding herewith a copy of the particulars of the orders passed by the Supreme Court of India in SLP/CA/CMP preferred equinate the phase on the file of this Bench.

Yours faithfully,

(B.V.VENKATA REDBY)
Deputy Registrar(J).

Conv toam

1. P.S. to Hon ble V.C. and Members.

2. File No.13/89-JII

3. Court Officers.

CENTRAL ADMINISTRATIVE TRIBUNAL



BANGALORE BENCH The QA/TA/CCP No. of the Case appealed: A.No.2/87(F) and 24/87(F) Name of Parties: (a) Applicant(s)/Petitioner(s) Anwer Bashe Respondent(s) (b) Divisional Manager, SC Rly, Hubli . & anr Naturé of case in brief 3. Reversien to lower grade and premeting a junier to higher post-promotional order of junier challenged. 4. Name of the Bench which passed the impugned orders Bangelere Bench Whether the case was:-(a) Allowed or disallowed Allewed with directions (b) Date of Order 11.12.87 (c) Bench comprising of Hen.Sh.Ch.Ramakrishna Ram M(J) Hon.Sh.LHA.Rege M(A) 6. SLP/Civil Appeal No. SLPNe 11670-71/88 granted on 17.7.89, CMP Nes 25197-98/88in Parties name before the CA Nos 2962-63/89 Hon'ble Supreme Court:-Applicant(s)/ Petitioner(s) A.J. Fernandis (R-3 in DA) (b) Respondents The Dvl. Memager, SCRly, Hubli &ers Date of Interim Order (c) 17.7.89 Nature of Order in brief Status que obtaining between the (may contain the order parties as en 17.7.89 is te if not too. long) continue until finel disposal by the Suprems Court (Copy of SCEs order enclosed) (e)

) Whether operation of the order of the Tribunal stayed/restricted or modified.

Status que to be maintained as dired by the Supreme Court (Please rejer to communications on the above maker)

SUPREME COURT OF INDIA NEW DELHI Dated the 19th July, 1989 Froms The Assistant Registrar Supreme Court of India New Delhi 2. The Divisional Manager, South Central Reilway Divisional Office, Hubli, The Registrar Distt. Dharwad. KIRKXKONXEXOEX 3. The Divisional Personnel Central Administrative Menager, South Central Tribunal, Reilways, Hubli Division, at Bangal ore. Hubli, Dharwad District. CIVIL MISC.PETITIONS NOS.25197-98/88 (Applns.for stay)
IN THE MATTER OF: CIVIL APPLALS NOS.2962-63 .Petitioner/ A.J. Fernandis Appellant.Respondents. The Divisional Manager & Ors. Sir, In continuttion of this Registry's letter of even number dated 27th April, 1989 , I am directed to forward herewith for your information and necessary Order action a certified copy of the of this Court: dated the 17-7-1989 passed in the applications above-mentioned. Yours faithfully, ASSISTANT REGISTRAR

THE SUPREME COURT OF INDIA

CIVIL/CRIMINAL/APPELLATE JURISDICTION

CIVIL MISCELLANEOUS PRETITIONS NOS. 25197 to 25198 of 1988 (Applications for stay by notice of motion)

IN THE MATTER OF

CIVIL MEALS NOS. 2962-2963 of 1989

(Appeals by Special Leave granted by this Court's Order dated the 17th July, 1989, in Petitions for Special Leave to appeal (civil) Nos. 11670-11671 of 1988, from the Judgment and Order dated the 11th December, 1987, of the High Court of Kernetaka at Bengalore in Applications Nos. 2 of 1987 with 24 of 1987)

A.J. Fernandis Ticket Collector South Central Railway Hospet Divns, Hospet Bellary Distr.

...Petitioner/Appellant

d to be true copy

Assistant Registrat (Judl.)

Sepreme Court of 19 43

-Versus-

- i. The Divisional Manager South Central Railway Divisional Office, Hubli Dist. Dharwad
- 2. The Divisional Personnel Manager, South Central Railways Hubli Divn., Hubli Dharwad Distt.
- 3. Anwar Basha, s/o Babajan Major Ticket Collector South Central, Railway Gadag, Dharwad Distt. Kamataka State

... Remondents

CORM:

Dated the 17th July, 1989

Hon'ble Mr. Justice M.M. Butt Hon'ble Mr. Justice T.K. Thommen

Appellant:

For the Petitioner / | Mr. K. R. Nagaraja, Advocate.

For Respondents

* Mr. P.P. Singh and Mrs. Sushma Suri, Advocates.

Contd. . . 2/-

(3)

THE APPLICATIONS FOR STAY above-mentioned being called on for hearing before this Court on the 17th day of July, 1989, UPON hearing Counsel for the appearing parties herein THIS COURT DOTH ORDER that pending the hearing and final disposal by this Court of the appeals mentioned above status quo as obtaining between the parties herein on this the 17th day of July, 1989, with regard to the service of the Petit oner/Appellant herein shall be maintained;

AND THIS COURT BOTH FURTHER ORDER THAT THIS ORDER be punctually observed and carried into execution by all concerned.

WITNESS the Hon ble Shri Engalaguppe Seetharamish Venkataramish, Chief Justice of India, at the Supreme Court, New Delhi, this the 17th day of July, 1989;

Sal ((Sharda Love) Depu**ty** registrar

(D)(D)

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SUPREME COURT

CIVIL/CRIMINAL/APPELLATE JURISDICTION

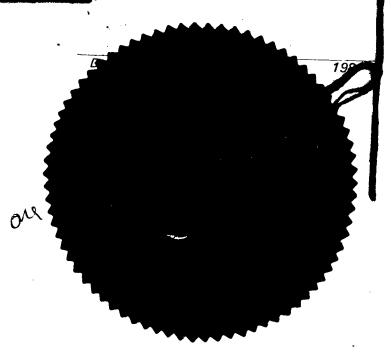
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Appellant Petitioner

Respondent

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Advocate of Record for

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Advocate-on-Record for the Rospondent

Eco. 1 & E.

Advocate-on-Record for

(g)

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH *****

File of A.No.

Commercial complex(BDA). Indiranagar, Bangalore-560 038.

Dated, the 22 AUG 1989

To

- The Registrar, Central Administrative Tribunal, Principal Bench, Faridkot House, Copernicus Marg, NEW DELHI- 110001.
- The Registrar, Central Administrative Tribunal, Calcutta Bench, CGO Complex, 234/4-AJC Bose Road, CALCUTTA-700020.
- The Registrar,
 Central Administrative Tribunal,
 Bombay Bench,
 CGO Complex,(CBD), I Floor,
 Near Kankon Bhavan,
 NEW BOMBAY-400614.
- 4. The Registrar, Central Administrative Tribunal, Allahabad Bench, 23-A, Thorn Hill Road, ALLAHABAD-1.
- 5. The Registrar, Central Administrative Tribunal, Chandigarh Bench, SCD No.102-103, Sector-34 A, CHANDIGARH.
- 6. The Registrar,
 Central Administrative Tribunal,
 Guwahati Bench,
 Rajgarh Road,
 Off.Shillong Road,
 GUWAHATI-781005.
- 7. The Registrar, Central Administrative Tribunal, Patna Bench, 88-A, Shri Krishna Nagar, PATNA-800001.
- 8. The Registrar,
 Central Administrative Tribunal,
 Ernakulam Bench,
 Kandomkulathy Towers,
 5th Floor, M.G.Road,
 Ernakulam, COCHIN-682001.



- S. The Registrar,
 Central Administrative Tribunal,
 Jabalpur Bench,
 Caravs Complex,
 15 Civil Lines,
 Jabalpur (MP)
- 10. The Registrar,
 Central Administrativo Tribunal,
 Madras Banch,
 5th Floor, SVK Sampath Buildings,
 DPI Compound, College Road,
 MADRAS-600006,
- 11. The Registrer,
 Central Administrative Tribunal,
 Jodhpur Bench,
 C/c Rajasthan High Court,
 Jodhpur, RAJASTHAN.
- 12. The Registrar,
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 Hyderahad Bench,
 6th Floor, New Insurance Building Complex,
 Tilek Road,
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- 13. The Registrar,
 Central Administrative Tribunal,
 Ahmedabad Bench,
 Novrang Pura,
 Near Serdar Patel Colony,
 Usmanpura, AHMEDABAD.
- 14. The Registror,
 Central Administrative Tribunal,
 Cuttak Bench,
 Dolmandi,
 CUTTACK-753001

Sir,

With reference to Principal Bench's circular No.14/1/89-JA/2719 dt.20-3-89. I am forwarding herewith a copy of the particulars of the orders passed by the Supreme Court of India in SLP/CA/CMP preferred against the cases on the file of this Bench.

Yours faithfully,

(B.V.VENKATA REDOK) Deputy Registrar(J).

Copy to:--

1. P.S. to Hon'ble V.C. and Members.

2. File No.13/89-JII

3. Court Officers.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALOLE BENCH



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communications above maker)

1. The CA/TA/CCP No. of the Case appealed: A.Ne.2/87(F) and 24/87(F) Name of Parties: Applicant(s)/Petitioner(s) Anwer Basha Respondent(s) (b) Divisional Menager.SC Rly. Hubli Naturé of case in brief Reversien te lewer grade and premeting a junior to higher post-premetional order of junior challenged. 4. Name of the Bench which passed the impugned orders Bangelere Bench Whether the case was:-(a) Allowed or disallowed Allewed with directions (b) Date of Order 11.12.87 (c) Bench comprising of Hon. Sh. Ch. Remakrishna Rao M(J) Hon.Sh.LHA.Rage M(A) 6. SLP/Civil Appeal No. SLPNe 11670-71/88 granted en 17.7.89. CMP Nes 25197-98/88in Parties name before the CA Nes 2962-63/89 Hon'ble Supreme Court:-(a) Applicant(s)/ Petitioner(s) A.J. Fernandis (R-3 in DA) (b) Respondents The Dvl. Mamager, SCRly, Hubli &ors Date of Interim Order (c) 17.7.89 (d) Nature of Order in brief Status que ebtaining between the (may contain the order parties as en 17.7.89 is to if not too. long) continue until finel disposal by the Supreme Court (Copy of SCSs erder enclosed) (e) Whether operation of the order of the Tribunal stayed/restricted or Status que te be maintained as dired by the Supreme Court modified. iPlease refer to earlier

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			COURT OF INDI W DELHI	A
F	rom:	Dated t	he 19th July,	1989
	The Assistant Reg Supreme Court of	istrar India		
Administrative Iribuna	New Delhi The Registrar		The Divisional South Contral Divisional Off Distt. Dharwad	Roilway Tide, Hubli,
Date 34 7	Central Administr Tribunal, at Bangalore.		The Divisional Menager, South Reilways, Hubl Hübli, Dharwad	Central i Division,
(Ar	VIL HISC.PETITIONS NO plus.for stay) THE MATTER OF:	S . 25197-98/88	•	
CI	VIL APPEALS NOS.2962- J. Fernandis Vs	••	Petitioner/ Appellant.	
i Th€	e Divisional Manager &		Respondents.	•
S	Sir,	.c. was part of	oria lattor of	f even
r	In continuttion of aumber dated 27th April		, I am direc	
•	to forward herewith fo	or your informa	ation and neces	ssary
· · · · · · · · · · · · · · · · · · ·	action a certified con		Order	· · ·
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		ĄS	Yours faithful Janh W SSISTANT REGIS	
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THE SUPREME COURT OF INDIA

CIVIL/CRIMINAL/APPELLATE JURISDICTION

CIVIL MISCELLANDOUS PRITITIONS NOS. 25197 to 25198 of 1988 (Applications for stay by notice of motion)

IN THE MATTER OF

CIVIL IP E M.S NOS. 2962-2963 of 1989

(Appeals by Special Leave granted by this Court's Order deted the 17th July, 1989, in Petitions for Special Leave to appeal (civil) Nos. 11670-11671 of 1988, from the Judgment and Order deted the 11th December, 1987, of the High Court of Karnetaka at Bangalore in Applications Nos. 2 of 1987 with 24 of 1987)

A.J. Fernandis Ticket Collector South Central Railway Hospet Divn., Hospet Bellary Distt.

... Petitioner/Appellant

d to be true copy

-Versus-

- i. The Divisional Manager South Central Railway Divisional Office, Hubli Dist. Dharwad
- 2. The Divisional Personnel Manager, south Central Railways Hubli Divn., Hubli Dharwad Distt.
- 3. Anwar Basha, s/o Babajan Major Ticket Collector South Central Railway Gadag, Dharwad Distt. Karmataka State

Sepreme Court of la fid

... Respondents

CORAM:

Dated the 17th July, 1939

HON'BLE MR. JUSTICE M.M. BUTT HON'BLE MR. JUSTICE T.K. THOMMEN

Appellant:

For the Petitioner / 1 Mr. K. R. Nagaraja, Advocate.

For Respindents
Nos. 1 & 2

* Mr. P.P. Singh and Mrs. gushma Suri, Advocates.

Contd. . . 2/-

THE APPLIC TIONS FOR STAT shows-mentioned being called on for hearing before this Court on the 17th day of July, 1908, UPON hearing Counsel for the Appearing parties herein THIS COURT DOTH ORDER that pending the hearing and final disposal by this Court of the appeals mentioned above status quo as obtaining between the parties herein on this the 17th day of July, 1989, with regard to the service of the Petitioner/Appellant herein shall be maintained;

AND THIS COURT DOTH FURTHER ORDER THAT THIS ORDER be punctually observed and carried into execution by all concerned.

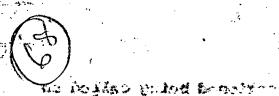
WITNESS the Hon ble Shri Engelaguppe Seetharsmich Venkatarsmich, Chief Justice of India, at the Supreme Court, Hew Delhi, this the 17th day of July, 1989.

Charles .

Sal -(Sharda Lowe) Deputy registrar

(a)

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SUPREME COURT

CIVIL/CRIMINAL/APPELLATE JURISDICTION

CITIL MANUALINES EXTENDED FOR 25197 to 25193 OF 1989

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TO SHEET

The Divisional Homager & Cro.

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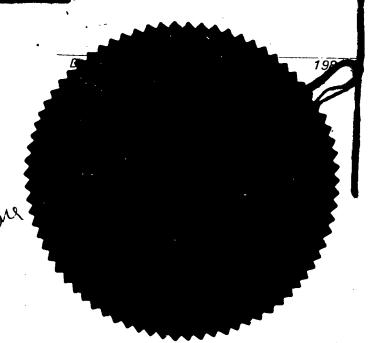
Respondents.

Appellant Petitioner

Respondent

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Advocate on Record Top

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SHELL Sub-Advocate-on-Record for

Bco. 1 & 2.

SHRI

Advocate-on-Record for

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALQUE BENCH



The QA/TA/CCP No. of the Case appealed: A.No.2/87(F) and 24/87(F) 1. 2. Name of Parties: Applicant(s)/Petitioner(s) Anwer Beshe R@spondent(s) Divisienal Manager, SC Rly, Hubli Naturé of case in brief Reversien to lower grade and premeting a junior to higher pest-premetional order of junier challenged. 4. Name of the Bench which passed the impugned orders Bangelere Bench 5. Whether the case was:-Allowed or disallowed Allewed with directions (b) Date of Order 11.12.87 (c) Bench comprising of Hen.Sh.Ch.Remekrishne Ras M(J) Hon. Sh. LHA. Roge M(A) 6. SLP/Civil Appeal No. SLPNe 11670-71/88 granted en 17.7.89, CMP Nes 25197-98/88in 7. Parties name before the CA Nes 2962-63/89 Hon'ble Supreme Court:-(a) Applicant(s)/ : A.J.Fernandis (R-3 in OA) Petitioner(s) (b) Respondents The Dvl. Mamager, SCRly. Hubli &ers (c) Date of Interim Order 17.7.89 (d) Nature of Order in brief Status que ebtaining between the (may contain the order parties as en 17.7.89 is te if not too. long) centinue until final disposal by the Supreme Court (Copy of SCSs order enclosed) Whether operation of the order of the Tribunal stayed/restricted or Status que te be maintained as dired by the Supreme Court modified.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALQUE BENCH



iPlease refer to earlier

above maker)

on the

The QA/TA/CCP No. of the Case appealed: A.Ne.2/87(F) and 24/87(F) Name of Parties: Applicant(s)/Petitioner(s) Anwar Basha (b) Respondent(s) Divisional Manager, SC Rly, Hubli . & ant Naturé of case in brief Reversion to lower grade and premeting a junior to higher pest-premetional order of junior challenged. 4. Name of the Bench which passed the impugned orders Bangelere Bench Whether the case was:-(a) Allowed or disallowed Allowed with directions (b) Date of Order 11.12.87 Bench comprising of Hen. Sh. Ch. Remakrishna Rac M(J) Hon.Sh.LHA.Rage M(A) 6. SLP/Civil Appeal No. SLPNe 11670-71/88 granted en 17.7.89. CMP Nes 25197-98/88in 7. Parties name before the CA Nes 2962-63/89 Hon'ble Supreme Court:-(a) Applicant(s)/ A.J. Farnandia (R-3 in DA) Petitioner(s) (b) Respondents The Dvl. Mamager, SCRly, Hubli &ers Date of Interim Order (c) 17.7.89 (d) Nature of Order in brief Status que ebtaining between the (may contain the order parties as en 17.7.89 is to if not too.long) continue until finel disposal by the Supreme Court (Copy of SC6s order enclosed) Whether operation of the order of the Tribunal stayed/restricted or Status que te be maintained as dired by the Supreme Court modified.

Dated

Gocember, 1992.

8th Jan 93

File No.2/87 & 24/87

To

The Assistant Registrar, Supreme Court of Indie. New Delhi.

> Sending of records - Civil Appeal No.2962-63/89 (0.A.2/87 and 24/87 of CAT Bangelore)

> > ****

A.J.Fernandis

Vs.

The Divisional Manager South Centrel Railway & Others.

Sir,

I am directed to refer to your letter D.No.4172-73/88/Sec.IV A/ dated 27.11.1992 on the above subject and to say that the case records of A'tiles of 0.A.2/87 and 24/87 contained on the case files are enclosed elongwith an index sheet for further ection at your end. B' file which has duplicate cofies of o A and refly and c' file which Contains only notices, acknowledgements etc. have been retained here. The receipt of the above records may please be

acknowledged and the records may be returned to this Registry, when no longer required.

Yours feithfully.

Indem Sheet 0.A.2/87 and 24/87 Encl.: records.

.RAMAMURTHY) DEPUTY REGISTRAR(J).

Copy to file of o. A. SA/87.

graved as

CENTRAL ADMINISTRATIVE TRIBUNAL BENCH

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Divisional Manager, & South Central Reilway & Others.

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CENTRAL ADMINISTRATIVE TRIBUNAL SANGALORE SENCH

0.A.No.24/87

Anver Basha

Divisional Menager South Central Railway & Others.

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SECTION IV-A

From:

The Assistant Registrar, Supreme Court of India.

U. .: 4172-73/88/IV-A

SUPREME COURT . . . LIA NEW DELHI.

DATED: 24-4-98

To:

The Registrar, Central Administrative Tribunal, Bench at BANGALORE

Recd layboot No 734.

CIVIL APPEALSNO 2962-2963 of 1989

(Appln. No 2 of 1987 C/W Appln. No 24 of 1987)

Of Register, add to

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A. J. Feraandis

Persons

A. J. Feraandis

A. J. Feraandis

--Versus-

The Divisional Manager & Ors.

.. Respondent

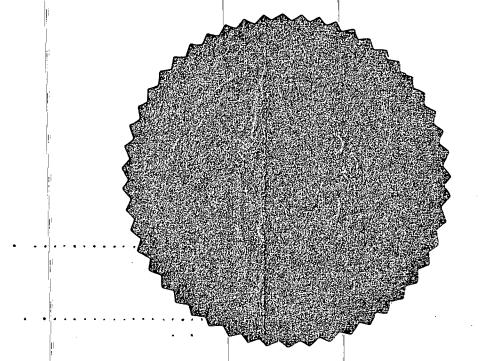
Sir.

In pursuance of Order XIII, Rule 6, S.C.R.1956, I am directed by their Lordships of the Supreme Court to transmit herewith a certified copy of the andgment/Signed Order dated 10.2.1998 in the appeal above mentioned. the The certified copy of the decree made in the said appeals will be sent later on.

Please acknowledge receipt.

Yours faithfully

ASSISTANT REGISTRAR



SEALED IN MY PRESENCE

All communications should addressed to the Registrar. Supreme Court, by designation. NOT by name Telegraphic address:

"SUPREMECO"

D. No. 4172-73/88/IV-A.

SUPREME COURT INDIA

Dated New Delhi, the 25.4.1998

FROM

The Assistant Registrar, Supreme Court of India.

TO

The Registrar, Central Admn.Tribunal, Bench at Bangalore.

INTERLOCUTORY APPLICATION NOS. 5-6

(Applications for restoration of the appeals) A.R., te, add to

IN

CIVIL APPEAL NOS. 2962-63 OF 1998

A.J. Fernandis

Receasel. 16733 Enter in SI Progistic,

Chyliatetle & note Cepythortics Rx15/98

Appellant.

-Versus-

The Divisional Manager & Ors.

.. Respondents.

In Continuation of this registry , letter of even. I am directed to forward herewith for your information

and necessary a ction a certified copy of the Order dated 20.4.1998 in the matter above-mentioned.

Please acknowledge receipt.

Yours faithfully

ASSISTANT REGISTRAR

IN THE SUPREME COURT OF INDIA

CRIMINAL/CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NOS.5-6

(Applications for restoration of the Appeals.)

No. IN THE MATTER OF: of

257958

CIVIL APPEALS NOS. 2962-63 OF (1989,

(Appeals from the Judgment and Order dated 11th December, 1987 of the Central Administrative Tribunal Bench at Bangalore in Application No.2 of 1987 with Application No.24 of 1987.)

A.J.Fernandis, Ticket Collector, South Central Railway Hospet Division, Hospet, Bellary District.

Appellant.

-Versus-

- 1. The Divisional Manager, South Central Railway, Divisional Office, Hubli, Distt. Dharwad.
- 2. The Divisional Personnel Manager, South Central Railway, Hubli Division, Hubli, Dharwad District.
- Anwar Basha, s/o Babajan, Major, Ticket Collector, South Central Railway, Gadag, Dharwad Distt. Karnataka State.

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Scinfold, Modern
Accident Registrat (Jad.)

25 - 4 - 1008

Supremen Court of India

.. Respondents.

20TH APRIL, 1998.

CORAM:

HON'BLE MR. JUSTICE S.C.AGRAWAL HON'BLE MR. JUSTICE S.SAGHIR MHMAD HON'BLE MR. JUSTICE A.P.MISRA

For the Appellant: Mr.K.R.Nagarajo, Advocate.

For Respondent Nos.1 & 2: Mr.P.P.Malhotra, Senior Advocate (Mr.S.A.A.Gadri, Advocate with him.)

For Respondent No.3: Mr.P. Mahale, Advocate.

THE APPLICATIONS above-mentioned being called on

for hearing before this Court on the 20th day of April, 1998, UFON perusing the papers and hearing counsel for the parties herein THIS COURT while allowing the application DOTH ORDER that the Order of this Hon'ble Court dated 10th February, 1998 dismissing the appeals on default be and is hereby recalled and Civil Appeal Nos. 2962-63 of 1989 be and are hereby restored to its Original numbers;

AND THIS COURT DOTH FURTHER ORDER THAT THIS

ORDER be punctually observed and carried into execution
by all concerned.

WITNESS the Hon'ble Shri Madan Mohan Punchhi, Chief Justice of India, at the Supreme Court, New Delhi dated this the 20th day of April, 1998.

> 8-//-(V.K.SABHARWAL) DEPUTY REGISTRAR

SUPREME COURT

CRIMINAL CIVIL APPELLATE UURISDICTION

(Applications for resuration of appeals.)

No.

IN

of 199

CIVIL APPEALINGS. 2202-63 OF: 1/989.

<u>Appellant</u>

A.J. rernandis

Versus

Respondent

The Divisional Manager & Ors. order is subsidered a legion

Wated this the 20th day of April, 1938,

Dated the

day of

Engrossed by Erun SHRI

Examined by

Advocate on Record for the Fettitions

Compared with

gueles bushan -uri,

No. of folios

Advocate on Record for the Respondent Nos.1 & 2.

Mr.P. Laheld, Alvocate for Acspondent No.3.

MALED AND NEEDS TO SE

IN THE SUPPEME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2952-63 OF 1989

Santish Madhun
Assistant Register (Jedi.)
25 - 4 - 1300Supreme Court of India

257884

A.J.Fernandis

.. Appellants

Versus

Divisional Manager & Ors..

..Pespondents.

ORDER

Counsel for the appellant is not present. Earlier also when the case was listed on 6.1.98 counsel for the appellant was absent. The appellant dismissed in default.

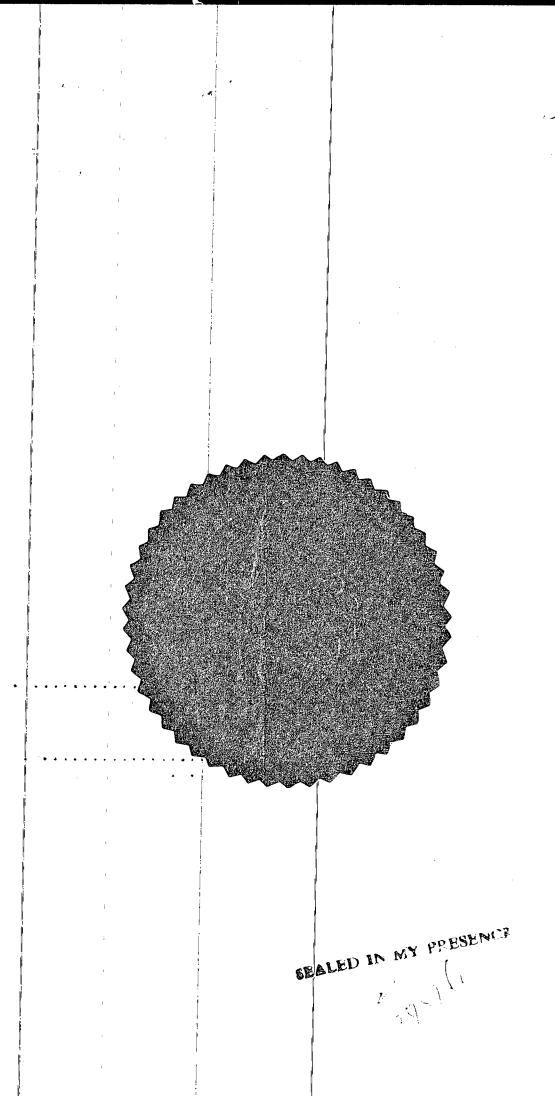
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(S.SAGHIR AHMAD)

5-1/_

(G.B.PATTANAIK)



D.No. 4172-4173/88/Sec.IVA SUPREME COURT All communications should be additessed to the Registrar, NEW DELHI

The Assistant Registrar
Supreme Court of India,
New Delhi.

30 January 2001

The Registrar,
Central Administrative Tribunal, pl Check Records Helean
Bangalore Bench,
Bangalore. Supreme Court by designation, NOT by name Telegraphic address :-"SUPREMECO" From: The Assistant Registrar To: (Application Nos. 2 and 24 of A.J. Fernandis -Versus-Accords in Remoter of Second Sout to Divisional Manager and Ors. Schools to folial to fe had been for a continuation of this Registr's letter of even number Sir.

In continuation of this Registr's letter of even number dated the 3° January, 2001, I am directed to transmit herewith the Original Record relating to the matters, forwarded to this Court under your letter file No. 2/87 and 24/87 dated the 8th January, 1993 as per the list attached herewith.

Please acknowledge receipt.

By. No.34 J. 1 12001

Date 22. D. 2.

Yours faithfully,

ASSISTANT REGISTRAR

Details of original heard

be well